

**MINISTRY OF HEALTH AND FAMILY WELFARE**  
**(Food Safety and Standards Authority of India)**

**NOTIFICATION**

New Delhi, the 12th August, 2013

**F.No. 2-15015/30/2012.**—The following draft of certain regulations further to amend the Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011, which the Food Safety and Standards Authority of India, with the previous approval of Central Government, proposes to make, in exercise of the powers conferred by clause (o) of sub-section (2) of section 92 read with section 31 of the Food Safety and Standards Act, 2006 (34 of 2006), is hereby published, for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft regulations shall be taken into consideration after the expiry of the period of thirty days from the date on which the copies of the Official Gazette in which this notification is published are made available to the public;

Any objections or suggestion which may be received from any person with respect to the said draft regulations within the period specified above shall be considered by the authority;

The objection or suggestions, if any, may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, Food and Drug Administration Bhawan, Kotla Road, New Delhi. 110002.

**DRAFT REGULATIONS**

1. (1) These regulations may be called the Food Safety and Standards (Licensing and Registration of Food Business) Amendment Regulations, 2013.

(2) They shall come into force on the date of their final publication in the Official Gazette.

2. In the Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011, in regulation 2.1-

- (a) in sub regulation 2.1.2 relating to “License for food business”, in clause (1),-
- (i) in the first proviso, for the words “within one year”, the words “within thirty months” shall be substituted;
- (ii) in the second proviso,-
- (A) for the words “otherwise”, the words “other new food business operators who started food business after “5<sup>th</sup> August, 2011” shall be substituted;
- (B) for the words “within one year”, the words “within thirty months” shall be substituted;
- (b) in sub-regulation 2.1.7, -
- (i) Clause (4) shall be omitted;
- (ii) Clause (5), the word and figure “or 2.1.7 (4)” shall be omitted;
- (c) in sub-regulation 2.1.13, in clause (1), for the word “licensee”, the words “manufacturer who has been issued a license” shall be substituted.

D. K. SAMANTARAY, Chief Executive Officer

[ADVT. III/4/Exty./187-O/13]

**Note.**—The principal regulations were published in the Gazette of India, Extraordinary, vide notification number F. No. 2-15015/30/2010, dated the 1<sup>st</sup> August, 2011.